
(2012) 09 MP CK 0280
In the Madhya Pradesh High Court
Case No : Cr.R. No. 1643 of 2012

Rambagas

APPELLANT

Vs

The State of Madhya Pradesh

RESPONDENT

Date of Decision : 07-09-2012

Acts Referred:

Penal Code, 1860 (IPC) — Section 324

Citation : (2012) 09 MP CK 0280

Hon'ble Judges : M.A. Siddiqui, J

Bench : Single Bench

Advocate : Vijay Shukla, for the Appellant; Sameer Chile, Government Advocate for State, for the Respondent

Judgement

M.A. Siddiqui Judge

1. Heard on the question of admission. Perused the impugned orders and petition.
2. Petition seems to be arguable hence admitted for final hearing.
3. Heard on I.A No.17917/12 an application for grant of bail.
4. Applicant has been convicted u/s 324 of IPC and sentenced to R.I for 6 months with fine of Rs.1,000/-by J.M.FC Tikamgarh in Criminal Case No.1825/08 on 21.07.2009 and in appeal bearing no.116/09 learned 3rd Addl. Sessions Judge Tikamgarh vide judgment dated 9.8. 2012 dismissed the appeal.
5. Looking to the nature of punishment and the nature of the case and the fact that this revision is not likely to be heard and disposed of at an early date I.A.No. is allowed. It is directed that if the accused/applicant Rambagas pays the fine and furnishes personal bond to the tune of Rs.25,000/-(Rs. Twenty five thousand only) with a surety bond in the like amount to the satisfaction of the trial Court for his appearance before this Court on 21.12.2012 and continue thereafter as may be directed, he be released on bail and the substantive jail sentence shall remain suspended during pendency of this revision.

6. Office is directed to call for the records of both the courts below.
7. List for admission. Certified copy today.